

Raids to Unearth Excise Duty Evasion

3151. SHRI MOHANBHAI PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether Government have launched country-wise raids to unearth excise duty evasion during the year 1988;

(b) if so, the areas where Government have launched such raids;

(c) the outcome thereof; and

(d) the action Government have taken against the persons involved in such evasion?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K.PANJA): (a) to (d). To unearth Evasion of Central Excise duties is an on-going policy of Government. During the year 1988 a total number of 5334 cases of evasion of Central Excise duties were detected all over India involving duty to the tune of Rs. 352.22 crores. A total number of 1543 searches were conducted during this period all over India. The value of goods seized in the year 1988 is approximately Rs 42.16 crores.

After issue of show cause notices in cases detected, adjudication proceedings are carried out by departmental officers. In the adjudication proceedings, apart from demanding duty, fines and penalties are also imposed depending upon the merits of each case. Prosecution proceedings in deserving cases are also launched in addition to above action. The number of prosecutions launched during the year 1988 is 130.

Detention charges for Tourist Carriages

3152. PROF. MADHU DANDEVATE: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways have increased detention charges for tourist carriages from Rs 500/- per day to Rs 2400/- per day;

(b) if so, whether this will adversely affect the promotion of tourism by conducted tours; and

(c) if so, whether concessions for educational tours will be granted?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Detention charges have been revised for non air conditioned reserved carriages, tourist cars/saloons from Rs 250/- for 12 hours or part thereof to Rs 100/- per hour .

(b) No, Sir.

(c) Does not arise.

Civic Amenities to Slums in Bombay

3153. PROF. MADHU DANDEVATE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Maharashtra Government has asked for the transfer of tenure to the beneficiaries as a part of slum clearance on Railway land and provision of civic amenities in Bombay; and

(b) if so, whether the Central Railway has given necessary clearance?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Yes, Sir.

(b) No, Sir.

Feed Cost Factor in Aquaculture

3154. PROF. MADHU DANDEVATE: Will the Minister of COMMERCE be pleased to state: